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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 5286/2021

SR. JESSY MANI

..... Petitioner

Through: Mr. Jose Abraham, Adv. with  
Ms.Deepa Joseph, Adv.

Versus

UNION OF INDIA & ANR.

..... Respondents

Through: Mr.Anil Soni, CGSC with Mr.Sahaj  
Garg, Adv. for R-1/UOI.

Mr.Sanyat Lodha, Mr.Vijay V.Paul, Ms.Harshita  
Singhal, Adv. for R-2.

**CORAM:**

**HON'BLE THE CHIEF JUSTICE**

**HON'BLE MS. JUSTICE JYOTI SINGH**

**ORDER**

**17.05.2021**

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Proceedings have been conducted through video conferencing.

**C.M.No.16276/2021 (exemptions from filing court fee/attested affidavit)**

For the reasons stated in the application and in view of the present prevailing situation, the present application is allowed. However, the applicant is directed to file duly signed and affirmed affidavits within a period of one week and the requisite Court fee within a period of 72 hours from the date of resumption of regular functioning of the Court.

The application is disposed of.

**W.P.(C) No.5286/2021 & C.M.No.16275/2021(stay)**

1. This writ petition has been preferred with the following prayers:-

“(a) a writ of mandamus to direct the Respondent No. 1 to takes steps to stop the release of the Malayalam language movie “*Aquarium*” in OTT platform run by the Respondent No. 2, being blasphemous in nature, hurting

the religious sentiments of the Petitioner so too Christian people at large.

- (b) Alternatively, direct the Respondents to take necessary decision on representation dt. 08.05.2021 (Annexure P-4) of the petitioner and thereby deferring the release of the movie “*Aquarium*” in the OTT platform run by the Respondent No. 2 till such decision is taken;”

2. Learned counsel for the petitioner, at the outset, submits that suffice would it be for the disposal of this writ petition, if a suitable direction is given to the concerned respondent Authorities to decide the representation dated 8<sup>th</sup> May, 2021 preferred by the petitioner, appended as Annexure P-4 to the writ petition, in accordance with law, as early as possible.

3. In view of this limited submissions, we direct the concerned respondent Authorities to decide the representation dated 8<sup>th</sup> May, 2021 (Annexure P-4) preferred by the petitioner, in accordance with law, rules, regulations and Government policies applicable to the facts of the case, as early as possible and practicable.

4. With these observations, the writ petition is disposed of along with the pending application.

**CHIEF JUSTICE**

**JYOTI SINGH, J**

**MAY 17, 2021**

*‘anb’*